

(Order per Hon'ble Shri R.Rangarajan, Member (A) ).

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Heard Shri K.Venkateshwar Rao, counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant while working as Telecom Office Assistant appeared for the examination for promotion to the post of J.A.O. One to become J.A.O., <sup>he</sup> has to pass two examinations, Part-I and Part-II. The applicant states that he passed part-I examination in the year 1991. In the year 1992 he wrote part-II examination and the marks were informed to him on 22-3-93 (Annexure-I : page-6 to OA). As per that the applicant failed in paper-11 of the part-II examination. The applicant once again wrote the examination in 1993. The marks for that examination were informed on 17-11-93. In that the applicant failed <sup>in</sup> by 4 marks/papers 7, 8, 9 and 10 put together. The applicant submitted representation dt.1-12-93 requesting for re-valuation of papers 7, 8, 9 and 10 of JAO part-II held on 19th, 20th and 21st of April, 1993. But that representation is yet to be disposed of.

3. Aggrieved by the above he has filed this O.A. praying for declaration that the applicant is deemed to have been passed part-II of JAO Examination in April, 1993 with all consequential benefits like promotion, seniority, pay fixation etc., as he apprehends that the respondents had not valued the answer sheets relating to papers 7 to 10 for which examinations held in April, 1993 and not awarding atleast a minimum qualifying marks.

*SE*

*D*

4. A reply has been filed in this OA. The main contention of the respondents in this OA is that the applicant <sup>had</sup> ~~is~~ not fared well. The answer books of the applicant <sup>were</sup> verified and re-totalled and hence could not be answered as this OA was filed in the meantime and thus the scrutiny of his representation was abated.

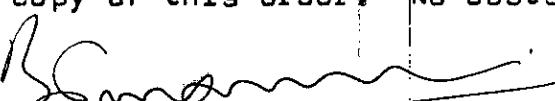
5. In all cases similar to this, we are consistently taking the view that the papers of the candidates for correct totalling as well as awarding marks is to be done. Though the applicant requests for revaluation, we have not yielded to that request in the past also.

In view of the above, the following direction is given :-

Respondent No.2 to personally check the totalling of the marks awarded to the applicant in part-II examination for papers 7 to 10 held in April, 1993.

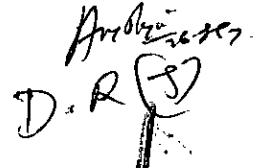
Respondent No.2 should also check whether all the answers are valued. If any other discrepancy is noticed by the respondent No.2, he should also set right the same. After the above check, the applicant should be informed suitably in regard to his representation dt.1-12-93.

6. Time for compliance is 3 months from the date of receipt of a copy of this order. No costs.

  
(B.S.JAI PARAMESHWAR)  
Member (J)  
19.8.97

  
(R.RANGARAJAN)  
Member (A)

Dated: 19th August, 1997.  
Dictated in Open Court.

  
Anubhav  
D.R.P.J.

av1/

Officer  
TYPED BY  
C.D.P. RED. BY

checked by  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.B. GUARDIAN : M. (A)

AND

THE HON'BLE SHRI B.S. JAI PRAMDESHIAR :  
(M) (B)

Dated: 19-8-97

~~ORDER/JUDGEMENT~~

~~M./R.A./C.A./RE.~~

in

C.A. NO.

1299/84

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
DESPATCH

- 1 SEP 1997

हैदराबाद न्यायालय  
HYDERABAD BENCH

X SPANISH